

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III

(IB)-256(ND)/2017

IN THE MATTER OF:

M/s. Daimler Financial Services (P) Ltd

.....PETITIONER

Versus

M/s. Sainov Spirits (P) Ltd

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 08.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent

: -


ORDER

Learned Counsel for the petitioner is present. None for the respondent.

Ld. Counsel for the petitioner is directed to file the affidavit of service in relation to the service of the application as filed under the provisions of Section 7 of IBC Code, 2016 on the respondent-Corporate Debtor. Tracking report in this regard along with relevant affidavit be filed before the next date of hearing.

List on 16.8.2017.

Surjit
08.8.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)